

(1992) 11 AHC CK 0089
In the Allahabad High Court
Case No : Criminal Revision No. 316 of 1984

Smt. Nag Dai and Others

APPELLANT

Vs

State of U.P. and Another

RESPONDENT

Date of Decision : 10-11-1992

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 202, 203

Citation : (1992) 4 AWC 538 Supp

Hon'ble Judges : Surya Prasad, J

Bench : Single Bench

Advocate : L. Dabhal, for the Appellant; G.C. Ghildial, for the Respondent

Final Decision : Dismissed

Judgement

Surya Prasad, J.—This is a criminal revision against the order dated 2nd December, 1983 passed by the learned Sessions Judge, Tehri Garhwal in Criminal Revision No. 27 of 1983 allowing the revision filed by the opposite party no. 2 and modifying the order passed by the Chief Judicial Magistrate, Tehari Garhwal in Criminal Case No. 364 of 1983.

2. Heard the learned Counsel for the parties at length and perused the record.

3. The complainant has made a complaint against as many as 14 persons. The evidence is the same against all of them. The learned Chief Judicial Magistrate concerned has, however, summoned only 1 to 8, out of 14 prsons. He has not summoned 9 to 14 persons/accused, who are revisionsists in the present revision. This indicates that the learned Chief Judicial Magistrate concerned has impliedly dismissed the complaint against those revisionsists. Section 203 CrPC reads as under :

203. If, after considering the statements on oath (if any) of the complainant and of the witnesses and the result of the inquiry or investigation (if any) u/s 202 the Magistrate is of opinion that there is no sufficient ground for proceeding, he shall dismiss the complaint, and in every such case he shall briefly record his reasons

for so doing.

4. The learned Chief Judicial Magistrate has not recorded any reason for impliedly dismissing the complaint or for not summoning the revisionists and, therefore, he has not followed the mandatory provisions of the aforesaid Section 203 CrPC in passing the order dated 3rd October, 1983.

5. I have gone through the impugned judgment and order passed by the learned Sessions Judge in revision filed against the aforesaid order dated 3rd October, 1983. The learned Sessions Judge has not committed any illegality, material irregularity or impropriety in passing the impugned order. The contention of the learned Counsel for the revisionists to the contrary is not tenable.

6. All the revisionists are women. The learned Chief Judicial Magistrate will summon them along with all the co-accused for a particular date. The revisionists should not however, be put to any humiliation or harassment. Therefore, the learned Chief Judicial Magistrate is directed to dispose of their bail application/ applications same day, bail them out on each of them furnishing personal bond to his satisfaction. He is also directed to dispense with their personal attendance through their counsel. They (revisionists) will, however, present themselves in the Court as and when required during the trial

7. With the above observations the revision is dismissed. The impugned order is upheld. The stay order dated 9th February, 1984 is vacated. Let the lower Court record be sent back to the Court concerned at once so as to enable it to proceed with the case in accordance with law.